

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102
IB-939/ND/2020

IN THE MATTER OF:

Honest Machinery Pvt Ltd

Vs.

VSM Venture Control Systems Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 22.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : PCS Dhiren R. Dave

For the Respondent :

ORDER

In course of arguments, it has come to our notice that the petitioner has not enclosed the tracking report regarding the delivery of demand notice upon the Corporate Debtor under Section 8 IBC . Ld. Counsel for the petitioner seeks time to file the same. He is directed to file the tracking report by filing supplementary affidavit within a week from today. **List on 29.09.2020.**

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sq-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)